

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 258 of 2015**

**Dated: 08<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Punjab State Power Corporation Ltd. & Anr.**

**... Appellant(s)**

**Versus**

**M/s G. N. General Mills & Anr.**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Karunakar Mahalik  
Mr. Pranshu Dhingra, Advs. and  
Mr. Jayant K. Sud (AAG)

Counsel for the Respondent(s) : Mr. Vikas Sangwan for R.1  
Mr. Sakesh Kumar for R.2

**ORDER**

We have perused our earlier order dated 03.02.2016 regarding respondent No.1. Though respondent No.1, on that date did not request for time to file counter Affidavit/reply, we automatically, just at the request of Mr. Sakesh Kumar, learned counsel for respondent No.2, *suo motu*, granted further two weeks time to enable the respondent No.1 to file counter Affidavit/reply, if any, but the same has not been filed. Respondent No.2 has already wished not to file counter Affidavit/reply. Since no counter Affidavit/reply has been filed by the respondents, there is no need to ask the appellant to file rejoinder Affidavit, thus the pleadings are complete.

Post the matter for hearing on **04<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt